

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 26576 of 2013

(Arising out of Order-in-Appeal No. 30-33/2013 dated 18.02.2013
passed by the Commissioner of Central Excise & Service Tax
(Appeals), LTU, Bangalore)

M/s. Sobha Developers Ltd.,

No.43, 4th Floor, GERA Legend,
North Koregaon, Park Road,
Pune – 411 001.

Appellant(s)

VERSUS

**Commissioner of Central
Excise & Service Tax, LTU,**

JSS Towers, 100 Feet Ring Road,
Banashankari III Stage,
Bangalore 560 085.

Respondent(s)

APPEARANCE:

Mr. Syed Peeran, Advocate for the Appellant

Mr. M.A. Jithendra, Assistant Commissioner (AR) for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MRS R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20735 /2026

DATE OF HEARING: 11.06.2026

DATE OF DECISION: 11.06.2026

PER : P.A. AUGUSTIAN

Learned advocate appearing for the appellant submits that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. Learned AR for the Revenue has no objection. In view

of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order pronounced and dictated in Open Court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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